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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(1)/LA-2005/LJ/09/339-348

Dated the 08th October, 2009

NOTIFICATION

No.F.14(1)/LA-2005/LJ/09 - The following Act of The Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 15th September, 2009 and is hereby published for general information:-

**“THE MEMBERS OF LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL
TERRITORY OF DELHI (SALARIES, ALLOWANCES, PENSION,
ETC.)(AMENDMENT) ACT, 2009
(DELHI ACT 8 OF 2009)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 22nd June, 2009)

[15th September, 2009]

An Act to further amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994

BE it enacted by the Legislative Assembly of The National Capital Territory of Delhi in the Sixtieth Year of the Republic of India as follows:-

1. Short title and commencement: (1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, Etc.) (Amendment) Act, 2009.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Amendment of section 9. - In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc) Act, 1994 (Delhi Act No.6 of 1995), in section 9, for sub-section (4) commencing with the words “Where any ex-Member” and ending with the words, bracket and figure “entitled under sub-section (1)”, the following sub-section shall be substituted, namely:-

“(3) Where any person entitled to pension under sub-section (1) is also entitled to any other pension (including pension whether known as Swatantrata Sainik Samman pension or by any other name), such person shall be entitled to receive the pension under sub-section (1) in addition to such other pension.”

S Rao

(Savita Rao)

Joint Secretary (Law, Justice & L.A.)